

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors. **APPLICANT / PETITIONER**
Vs
Fantastic Buildcon Pvt. Ltd. & Ors. **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.01.2018

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHINCAL)**

PRESENTS:

For the PETITIONER


:- Mr. Krishna Kumar, Advocate

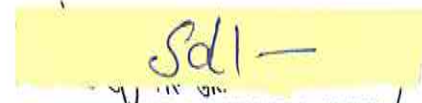
For the RESPONDENT

**:- Mr. Ashish Aggarwal, Advocate
Ms. Sanyogita Vaish, Advocate**

ORDER

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, the matter is posted for hearing on 7th February 2018.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**R. VARADHARAJAN
MEMBER (JUDICIAL)**